

**MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**

**Refresher Course for District & Additional Sessions Judges (on completion of 5 years)**

**SCHEDULE (GROUP - I)**

(18.04.2022 to 23.04.2022)

<b>DATE/ DAY</b>	<b>SESSION – I 10:15 am to 11:45 am</b>	<b>SESSION – II 12:00 noon to 1:30 pm</b>	<b>SESSION – III 2:15 pm to 3:45 pm</b>	<b>SESSION – IV 4:00 pm to 5:30 pm</b>
<b>18.04.2022 Monday</b>	Inauguration of the Course Feedback from the participants and identification of issues and challenges faced by participants on Board  (Contd.)  By : <b>Director &amp; Officers, MPSJA</b>	Inauguration of the Course Feedback from the participants and identification of issues and challenges faced by participants on Board  By : <b>Director &amp; Officers, MPSJA</b>	Key issues relating to Protection of Children from Sexual Offences Act, 2012 (i) Determination of victim's age (ii) Presumption and trial procedure of offences (iii) Gender Sensitization  By : <b>Shri Gajendra Singh, Chairman, M.P. State Transport Appellate Tribunal, Gwalior</b>	Key issue relating to - (i) MP Public Trusts Act, 1951 (ii) Municipal Corporations Act, 1956 (M.P.) and Municipalities Act, 1961 (M.P.)  By : <b>Shri Manish Sharma, O.S.D., MPSJA</b>
<b>19.04.2022 Tuesday</b>	Discussion on Criminal Revision (a) Revision in general (b) Interlocutory orders (c) Revision in specific cases (d) Procedure (e) Orders in revision  By : <b>Director, MPSJA</b>	Discussion on Criminal Appeal (a) Appeal in general (b) Appeal against conviction and acquittal, (c) Power of appellate court (d) Judgment in appeal  By : <b>Director, MPSJA</b>	Motor Accident Claim Cases: General – Overview of the statutory scheme under the Act and Rules – Detailed accident report  By : <b>Shri Padmesh Shah, Addl. Director, MPSJA &amp; Shri Jayant Sharma, Faculty (Jr.), MPSJA</b>	Motor Accident Claim Cases – Simple injuries and permanent disability – Death cases  By : <b>Shri Padmesh Shah, Addl. Director, MPSJA &amp; Shri Jayant Sharma, Faculty (Jr.), MPSJA</b>

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<b>20.04.2022</b> <b>Wednesday</b>	Civil Appeal – Regular and Miscellaneous, <i>Locus standi</i> procedure and Valuation of appeal  By : <b>Shri Jayant Sharma, Faculty (Jr.), MPSJA</b>	Civil Appeal – Additional evidence cross - appeal /cross objection, remand and power of appellate Court  By : <b>Shri Tajinder Singh, O.S.D., MPSJA</b>	Discussion on emerging laws  By : <b>Smt. Saeeda Vinita, Faculty (Jr. II), MPSJA</b>	Administrative Skills - (i) Inspection of Courts (ii) Roll as OIC of different Section (iii) Self appraisal report (iv) Official Correspondence Attributes of Judge - (i) <b>Quality</b> (Ethics); Do's and Don'ts (ii) <b>Attitude</b> ; Learning (iii) <b>Skills</b> ; Aptitude of law, Discipline of law, Time Management, Conduction of Court etc. (iv) <b>Knowledge</b> ; Substantive and procedural laws  By : <b>Director, MPSJA</b>
<b>21.04.2022</b> <b>Thursday</b>	Bail in general (Section 438, 439, 439 (2) Cr.P.C.) – Special Acts Subsequent bail application and interim bail  By : <b>Director, MPSJA</b>	Sessions Trial in general – (i) Vicarious/Joint liability u/S. 34/149 – Abetment u/s 109 – Criminal Conspiracy u/s 120-B IPC (ii) Various presumptions in Sessions trial  By : <b>Shri Tajinder Singh, O.S.D., MPSJA</b>	Journey of Land Acquisition – From Notification to Award (Issues u/s 4, 9, 11, 18, 23 & 25 of Land Acquisition Act, 1894) (i) Issues u/s 28-A, 30, 51, 51-A of Land Acquisition Act, 1894 (ii) An overview of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013  By : <b>Shri Padmesh Shah, Addl. Director, MPSJA</b>	By : <b>Director, MPSJA</b>  <ul style="list-style-type: none"> <li>• Judgment writing in general</li> <li>• Law of precedent</li> </ul>

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<b>22.04.2022 Friday</b>	Marshalling and appreciation of evidence in general – (i) Circumstantial evidence (ii) Last seen theory (iii) Plea of <i>alibi</i> (iv) Dying Declaration (v) Sentencing policy and victim compensation (Contd.)  By: <b>Shri Tajinder Singh, O.S.D., MPSJA</b>	Marshalling and appreciation of evidence in general – (i) Circumstantial evidence (ii) Last seen theory (iii) Plea of <i>alibi</i> (iv) Dying Declaration (v) Sentencing policy and victim compensation  By: <b>Shri Tajinder Singh, O.S.D., MPSJA</b>	Key issues relating to – Hindu Marriage Act, 1955 and Maintenance  By : <b>Shri S. K. Jain (Sr.), Special Judge SC/ST (PA) Act, Jabalpur</b>	Open Interactive Sessions  By : <b>Director &amp; Officers, MPSJA</b>
<b>23.04.2022 Saturday</b>	Key issues relating to – Arbitration & Conciliation Act, 1996  By : <b>Shri Padmesh Shah, Addl. Director, MPSJA</b>	Procedure relating to Preliminary Enquiry & Departmental Enquiry – An overview Role of Enquiry Officer  By : <b>Shri Sunil Kumar Jain (Sr.), Special Judge SC/ST (PA) Act, Jabalpur</b>	Key issues relating to – Electronic Evidence  By : <b>Shri Yashpal Singh, II Civil Judge, Senior Division, Dewas</b>	Valedictory session  By : <b>Director &amp; Officers, MPSJA</b>

- Note: (1) The Time Table is subject to change as per exigencies.  
(2) It is advisable to observe instruction/directions regarding this training course issued by MPSJA from time to time.

**DIRECTOR**